

Sequeira

*IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION*

PUBLIC INTEREST LITIGATION NO. 99 OF 2016

Sapan Shrivastava .. Petitioner
Vs
General Manager Central Railway
Mumbai and another .. Respondents

***Along with
NOTICE OF MOTION NO. 359 OF 2017***

Western Railway Motormen's Association .. Applicant /
Intervenor
In the matter of:
Sapan Shrivastava .. Petitioner
Vs
General Manager Central Railway
Mumbai and another .. Respondents

Mr.Sapan Shrivastava, Petitioner present in person.

Mr.T.J.Pandian, for Respondent No.1.

Mr.Chetan Agrawal a/w Mr.Pranav Dhakne, for Respondent No.2.

Ms.Ekta Verma, for Applicant in NMW No.359 of 2017.

***CORAM : PRADEEP NANDRAJOG, C.J. &
N.M.JAMDAR, J.
Date : 19 July, 2019.***

P.C. :

1. The Petitioner claims to be a social activist and has filed more than 40 Public Interest Litigations in this Court. The memo of parties shows that the Petitioner resides at Ganesh Nagar Chowk, Thane.

2. Other than filing Public Interest Litigations we find that the Petitioner is not helping the Society by rendering services as a para legal volunteer.

3. Before any Public Interest Litigation filed by the Petitioner, or the ones which have already been filed, is considered by this Court we call upon the Petitioner to render service as a para legal volunteer.

4. The Petitioner shall report to the Chairperson of the District Legal Services Committee, District Thane who would entrust para legal volunteer duties to the Petitioner. The Petitioner would be deputed as a para legal volunteer in the tribal area of District Thane and we direct that the Petitioner shall gather information from the said tribal areas on the following :-

- i) Number of tribal schools with hostels.
- ii) Number of teachers working in the tribal schools.
- iii) Number of tribal students admitted in the schools.

iv) Whether the tribal students are subjected to a regular medical checkup.

v) Petitioner would personally meet at least 100 tribal students and get the response whether they are satisfied with the education imparted to them.

5. Copy of this order would be collected by the Petitioner from the Registry duly certified and with the same he will report to the Secretary, District Legal Services Committee, District Thane.

6. List the Public Interest Petition after 14 weeks.

N.M.JAMDAR, J.

CHIEF JUSTICE